IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH, BANGALORE

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Advocate for Applicant , and some to your

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	The Honible Mrs fcestell K.S. Publicaswany V.C. The Honible Sni.L.H. A Regio, M.A.) Sri.K.S. Ramamustley fer A	a t
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KSP(VC)/LHAR

29.10.86

ORDER

Orders of Tribunal

In this application made under section 19 of the Administrative Tribunals Act, 1985 (the Act), the applicant has challenged orders dated 10th September and 25th September 1986 (Annexures A and B) made by the authorities specified therein.

- 2. The applicant was working as a Stenographer Grade I in the effice of Respondent No. 2 from 1971 enwards. On 10th September 1986. respondent No. 2 had transferred the applicant in public interest to the office of the Aircraft System Training Establishment situated near Hindustan Aircraft Ltd. On receipt of the transfer order, the applicant made representation to respondent No.3 through respondent No.1 for its cancellation which has been rejected by respondent No.1.
- 3. The applicant has urged that the transfer made by respondent No.2 and the refusal of respondent No.3 to remedy the injustice are unjustified and illegal. She has urged that respondent No. 2 had transferred her te accemmodate ene Smt. Shantha Sethumadhavan, a Stenographer, whose husband was alse working in that very office.
- 4. Shri K.S.Ramamurthy, learned counsel for the applicant, contends that the transfer order had been made by the authority in contravention of the guidelines regulating transfers and was illegal.

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- 5. In the order of transfer, the authority had stated that the transfer was made in the public interest. A transfer is only incident of service and is not even a condition of service. When an authority finds that the services of the applicant had to be transferred to another office that too when the same is within or near the city of Bangalere, this Tribunal cannot examine that order as if it is appeal and come to a different conclusion. On this short ground, the challenge of the applicant is likely to be rejected.
- 6. On an examination of the representation made by the applicant to Respondent No.1 who is the highest authority amm/higher authority to the one that had made the transfer had rejected the same. The fact that the applicant had addressed the representation to the Chief of the Air Staff, did not take away the power of the Wing Commander to consider the same and reject the same. We find no merit in this contention of the applicant.
- 7. Shri Ramamurthy lastly centends that the transfer was vitiated by mala fides.
- 8. We have carefully examined the pleadings and the documents produced by the applicant in support of this contention. We are of the view that the allegations of mala fide made by the applicant are vague and general and do not even call for a detailed examination so as to justify the admission of this application.
- 9. As all the contentions urged by the applicant fail, this application is liable to be rejected. We therefore reject this application without notice to the respondents.

Rs. Priliaming (K.S. PUTTASWAMY) 10 WEGE-BHAIRMAN . 29.10.86

(L.H.A.REGO) Member (A) 29.10.86

27-1-87 poder dt 29-10-86 issued to all the Parties Concerned

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